

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/50(KB)2023
IA(COMPANIES.ACT)/145(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH JULY 2024

IN THE MATTER OF	THE REGISTRAR OF COMPANIES WEST BENGAL VS CSS PROJECTS PRIVATE LIMITED
UNDER SECTION	SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY

Appearance (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv.] For the Respondent/ CSS Projects Private Ltd.
Ms. Manju Bhuteria, Adv.]
Ms. Rajashree Kajaria, Adv.]
Mr. Pranav Sharma, Adv.]
Ms. Arundhati Barman Roy, Adv.]
Ms. Priyanka Jain, Adv.]

ORDER

1. Ld. Sr. Counsel/Counsel appearing on behalf of the respondent present.
2. The Order dated 26th September, 2023 passed by the Hon'ble High Court at Calcutta in WPO/2406/2022 along with batch of applications that the matter is left to NCLT is brought to our notice.
3. Registry is directed to issue notice to ROC, West Bengal by way of speed post and by e-mail and place the tracking information on record, as prayer is made against its Order.
4. RoC, West Bengal shall respond as to why the Interim Order(s) prayed for, should not be granted.
5. In the event none appears on behalf of the RoC, West Bengal on the next date an appropriate Order(s) towards interim prayer(s) sought for, would be granted.
6. List this matter for further consideration on **26.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

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